

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.A.No. 26/97 in

O.A.No. 73/97

Date of Order : 27.2.98

BETWEEN :

T.Radha Krishna

.. Applicant.

1. Union of India,  
Ministry of Defence,  
Rep. by its Secretary,  
New Delhi.

2. Chief Engineer (NAVY)  
Railway Station Road,  
Visakhapatnam.

.. Respondents.

Counsel for the Applicant

.. Mr.D.Dhilleswara Rao

Counsel for the Respondents

.. Mr.V.Vined Kumar

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADM.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

(As per Hon'ble Shri R.Rangarajan, Member (Admn.) )

None for the Applicant. Mr.V.Vined Kumar, learned standing counsel for the respondents.

2. A notice was issued to the applicant on 22.1.98 to appear before the court in person or through advocate on 28.2.98 for advancing the arguments and proceedings with the case. On 19.2.98 the applicant has send a letter

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praying permission for withdrawing this RA as his counsel  
~~has~~  
~~was~~ expired.

3. In view of the above submission the RA is dismissed  
as withdrawn. No costs.

B. S. JAI PARAMESHWAR

Member (Judl.)

27.2.98

R. RAGARAJAN  
Member (Admn.)

Dated : 27th February, 1998

(Dictated in Open Court)

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R. RAGARAJAN  
Member (Admn.)

RA.26/97 in  
DA.73/97

The Secretary,

1. The Ministry of Defence, New Delhi.
2. The Chief Engineer (Navy) Railway Station Road, Visakhapatnam.
3. T.Radha Krishna, S/o T.Narasimha Rao, Electrician (SK),  
M.E.S.No.147516, R/o Dr.No.P.256/5, N.A.O.Colony, Visakhapatnam.
4. One copy to Mr.D.Dhilleswara Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V.Vinod Kumar, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 27/2/98

ORDER/JUDGMENT

M.A./R.A./G.A. NO. 26/97

in

D.A. NO. 73/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS  
RP  
DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

